

GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

LOK SABHA
UNSTARRED QUESTION NO. 4200
ANSWERED ON 19TH MARCH, 2020

DRUNK DRIVING

4200. SHRI SHANMUGA SUNDARAM K.:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

- (a) whether the Government is aware that a trial court in Delhi has commented that a stern sentence to a drunk driver would go a long way in making roads safer and thereby saving precious human lives and if so, the reaction of the Government thereto;
- (b) whether the Ministry is in consultation with the Ministry of Law and Justice to amend the existing Motor Vehicles Act to enhance the quantum of punishment as well as recovery of motor vehicles claims from such offenders;
- (c) if so, the details thereof; and
- (d) whether the Government proposes to introduce any mandatory order for car manufacturers to install smell detecting machine in the vehicle itself and if so, the details thereof?

ANSWER

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS

(SHRI NITIN JAIRAM GADKARI)

(a) No such information is available with the Ministry.

(b) and (c) The Section 185 of the Motor vehicles Act, 1988 after the Motor Vehicles (Amendment) Act, 2019, recently passed by the Parliament, reads -“185 Driving by a drunken person or by a person under the influence of drugs. – Whoever, while driving, or attempting to drive, a motor vehicle-

(a) has, in his blood, alcohol exceeding 30 mg. Per 100 ml. Of blood detected in a test by a breath analyser, or in any another test including a laboratory test or

(b) is under the influence of a drug to such an extent as to be incapable of exercising proper control over the vehicle,

shall be punishable for the first offence with imprisonment for a term which may extend to six months, or with fine of ten thousand rupees, or with both; and for a second or subsequent offence, with imprisonment for a term which may extend to two years, or with fine of fifteen thousand rupees, or with both.

(d) No such proposal is under consideration with the Ministry.
